

within the purview of the State Government. It is not, therefore, possible to indicate the likely number of theatres which may be constructed during the next three years either directly by the entrepreneurs or in collaboration with the State Governments. However, as on 31-12-1980, India had about 10,889 theatres. As on 31-12-1979, the number of theatres were around 10,300. Therefore, during 1980, nearly 590 theatres or say 600 theatres, were constructed. If this trend continues the likely number of new theatres during the next three years would be in the region of 1800 to 2000.

(b) As far as the Central Government is concerned, starting with 1979, it has through the National Film Development Corporation, been providing limited loans for theatre construction to private entrepreneurs. As on 27-3-1981, NFDC has in all sanctioned 17 theatre loan applications. The State-wise break up is as follows:

Tamil Nadu	:	5
Maharashtra	:	1
Kerala	:	1
Karnataka	:	1
Orissa	:	7
Andhra Pradesh	:	2
Total	:	17

(c) Normally, cinema theatres are designed exclusively for projecting films. Therefore, there is very little scope for utilising cinema theatres for popularising traditional arts.

Visit by retired officers to Sections and P.A.'s rooms of Ministry

9701. DR. A. U. AZMI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 6623 on the 7-4-1980 regarding leakage of official secrets to outsiders and state:

(a) whether the retired Officers of his Ministry particularly the Assistants who are at present working as Liaison Officers in Large Industrial Houses are visiting the Sections and rooms of P.As. in his Ministry with impunity;

(b) if so, what positive measures he proposes to take to stop their nefarious activities; and

(c) the number of times and Security staff searched the belongings at the time of exit from the Ministry in the past one year as referred to in the reply to part (d) of the above Question?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Liaison Officers are not allowed to visit the Section and the rooms of P.As. They can, by appointment, visit officers of the level of Under Secretary and above.

(c) No record of such searches is maintained by this Ministry.

Visit by retired officers to Ministry

9702. SHRI SANAT KUMAR MANDAL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to part (c) of Unstarred Question No. 6606 on the 7th April, 1981 regarding visit by retired officers to Ministry and state:

(a) whether he will ascertain from the Reception Office in Shastri Bhavan about the number of times these two retired officers of his Ministry now in private sector in very high position visited his Ministry, as asked for in part (c) of the above question and lay this information on the Table of the House;

(b) whether he is aware that the very fact that they have got contacts in his Ministry enables them not only to ferret information vital to

the interests of their principals but also to get their cases cleared according to their requirements and as a result they are getting fantastic salaries, perks, cars etc. which a person of their earlier standing in Government service can hardly afford; and

(c) if so, what special check is being exercised over their daily movements in his Ministry?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) A large volume of records will need to be scrutinised for collecting the information. The time and labour involved in doing so will not be commensurate with the results likely to be achieved.

(b) All cases are examined and disposed of at appropriate levels on merits and in accordance with rules and orders.

(c) Does not arise.

Protest against Ban on use of Brand Names of Drugs

9703. SHRI MADHAVRAO SCINDIA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian drug industry, including the multinationals, has protested against the proposed ban on use of brand names of drugs; and

(b) if so, the details of the objections voiced by them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b). Objections and suggestions regarding the decision of the Government on abolition of brand names were received from the drug industry. The points touched in the representation concerned the likely effects on quality of products, identity of the products, introduction of new drugs etc. After considering

these objections and suggestions, Government have issued a Gazette Notification in January, 1981 amending Drugs and Cosmetics Rules, 1945 to give the needed statutory effect to the abolition of brand names in respect of single ingredient formulations of the following five drugs and also preparations containing any new drug as the single active ingredient:—

1. Analgin
2. Aspirin and its salts
3. Chlorpromazine and its salts
4. Ferrous Sulphate
5. Piperazine and its salts.

The abolition of brand names of the above five drugs as well as formulations containing new drugs as single active ingredients will be effective from 1st August, 1981.

Composition of Board of Directors of Swadeshi Cotton Mills and Swadeshi Mining and Manufacturing Company Limited.

9704. SHRI P. NAMGYAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the present composition of Board of Directors of Swadeshi Cotton Mills Company Limited and its subsidiary Swadeshi Mining and Manufacturing Company Limited; and

(b) whether Dr. Raja Ram Jaipuria who was disqualified from being the Managing Director of the former company due to his mismanagement has packed the boards with his own man and relations by virtue of being Chairman of the subsidiary?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). On the basis of the information furnished by the company, the constitution of the Board of Directors of Swadeshi Cotton Mills Company Limited as on 31st March, 1981 was as under:—

- (i) Shri Rameshwar Prasad Newatia, Chairman
- (ii) Dr. Rajaram Jaipuria